

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 498 OF 2019 IN DFR NO. 1350 OF 2019**

**Dated: 2<sup>nd</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Global Energy Private Limited**

**...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission  
& Anr.**

Counsel for the Appellant (s) : Mr. Hemant Singh  
Mr. Nishant Kumar  
Mr. Lakshyajit Singh

Counsel for the Respondent (s) :

**ORDER**

**(IA NO. 498 OF 2019 - FOR URGENT LISTING)**

Heard the learned counsel, Mr. Hemant Singh, appearing for the Appellant. The learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgency. Further, he has submitted that, in the light of the statement made in paragraphs 4 to 6 in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submissions made by the learned counsel appearing for the Appellant, as stated supra, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraphs 4 to 6 in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

**DFR NO. 1350 OF 2019**

Registry is directed to number the Appeal and the list the matter on **09.04.2019** subject to curing the defects.

**(Ravindra Kumar Verma)**  
**Technical Member**

mk/ss

**(Justice N.K. Patil)**  
**Judicial Member**